

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 420/MP/2014

Subject : Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC order dated 22.2.2014 in Petition No. 120/MP/2011, non-availability of LVRT protection, non scheduling of wind generation as per Regulation 6.5.23 (j) of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, Regulation 5.3 regarding lack of necessary demand estimation and not providing real time SCADA data to LDC.

Date of hearing : 26.2.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Southern Regional Load Despatch Centre

Respondents : Tamil Nadu State Load Despatch Centre

Parties present : Shri V. Suresh, SRLDC
Shri Pankaj Batra, CEA
Shri S. Vallinayagam, Advocate, SLDC, Tamilnadu
Shri S.K.Sonee, POSOCO

Record of Proceedings

The representative of Southern Regional Load Despatch Centre (SRLDC) submitted as under:

(a) Regulation B (3) of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 provides that Low Voltage Ride Through (LVRT) is compulsory for machines installed after 15.4.2014 but for existing wind power generating stations, LVRT should be mutually discussed. It does not exempt any station from installing LVRT.

(b) The issue of installing LVRT has been discussed from the time when the installed capacity of wind in Sothern Region was 3000 MW.

Presently, the installed capacity is around 13,000 MW. Out of this, 9000 MW wind capacity does not have LVRT.

(c) No tangible action has been taken with regard to installation of LVRT. The responsibility of monitoring installation LVRT has not been fixed under any Regulation.

2. The representative of CEA submitted as under:

(a) At the time of framing Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007, it was thought that installation of LVRT on existing machines will have an implication on tariff. Since, ADMS scheme has not been implemented by the States, the grid becomes vulnerable due to emergency situations such as sudden variation of load/loss of wind generation or forced outages are there etc. Therefore, availability of LVRT is very important.

(b) STU/SLDC should be responsible to monitor installation of LVRT. LVRT should fall under the Connectivity Regulations of respective State.

3. In response to the Commission's query regarding availability of LVRT on new generators, the representative of CEA submitted that status of LVRT on new generators will be filed after checking with generators.

4. The representative of POSOCO submitted that installation of LVRT needs to be ensured at the time of "connection" of the wind generators itself. The strictness of LVRT is necessary.

5. After hearing the parties, the Commission directed to admit the petition and issue notice to the respondents. The Commission directed to issue notice to Wind Energy Association and Solar Power Association of Southern Region.

6. The Commission directed the petitioner to implead Wind Energy Association and Solar Power Association of Southern Region as party to the petition and file revised memo of parties.

7. The Commission directed the petitioner to serve copy of the petition on the respondents, Wind Energy Association and Solar Power Association of Southern Region immediately. The respondents were directed to file their replies by 27.3.2015 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 17.4.2015.

8. The Commission directed the respondents to submit on affidavit by 27.3.2015 status of LVRTs on wind generators in their respective States.

9. The petition shall be listed for hearing on 23.4.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**